GOVERNMENT ACCOMMODATION OCCUPIED BY NON-OFFICIALS

763. SHRI SHRI CHAND GOEL:
SHRI A. B. VAJPAYEE:
SHRI SHARDA NAND:
SHRI JAGANNATH RAO JOSHI:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the names of those persons who are at present neither Members of Parliament nor Government servants but still continue to occupy residential accommodation from the Central Government Pool in Delhi;

(b) the reasons in each case as to why they have been allowed to occupy the Government residences;

(c) the monthly rent being realised in each case and also the arrears, if any;

(d) the names of such persons who have been asked to vacate but who continue to stay; and

(e) the action being taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) to (e). Information is being collected and will be laid on the Table of the House.

DEARNESS ALLOWANCE TO EMPLOYEES

764. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether any final decision has since been taken to raise the Dearness Allowances of those employees who are getting more than Rs. 449 p.m..

(b) if not, the reason for the delay;

(c) whether these categories of employees are likely to be compensated in other respects; and

(d) if so, in what manner?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). No, Sir. Since the Commission on Dearness Allowance has recommended increases in dearness allowance to Central Government employees only for the pay range upto Rs. 449/- at the 12 monthly average numbers 185 and 195 of the All India Working Class Consumer Price Index, there is no occasion to consider any increase in Dearness Allowance for employees drawing pay above Rs. 449/-, at present.

(c) No, Sir.

(d) Does not arise.

परिवार नियोजन कार्यक्रम

765. **श्री शिव कुमार शास्त्री**: क्या **स्वास्थ्य तथा परिवार नियोजन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या परिवार नियोजन कार्यक्रम का विस्तार करने तथा संतोषजनक बनाने के लिए कोई अतिरिक्त उपाय विचाराधीन है; और

(ख) यदि हां, तो इस बारे में अन्तिम निर्णय कब तक कर लिया जायेगा?

स्वास्थ्य, परिवार नियोजन तथा नगर विकास मंत्रालय में राज्य-मंत्री (डा० श्रीपति चन्द्रशेखर): (क) और (ख). जी हां। तीव्र परिवार नियोजन कार्यक्रम पहले से ही आरम्भ किया जा चुका है। इसमें, अन्य बातों के साथ साथ, इस समस्या के बारे में सजगता उत्पन्न करने और छोटे परिवार के आदर्श के प्रति इच्छा पैदा करने के लिए विस्तृत प्रेरणा, शिक्षा और प्रचार कार्य शामिल हैं तथा लूप, नसबन्दी की सेवाओं का प्रबन्ध करना और प्रचलित गर्भनिरोधकों की सप्लाई का काम शामिल है। इसके अलावा निम्नलिखित अतिरिक्त उपाय विचाराधीन है:—

(1) गर्भपात कानून को उदार बनाना;

(2) लड़के और लड़कियों की विवाह योग्य न्यूनतम आयु में वृद्धि करना।

(3) छोटे परिवारों को प्रोत्साहित करना और बड़े परिवारों को निरुत्साहित करना।

ऊपर (1) और (2) में दिए गए उपायों पर अन्तिम निर्णय राज्य सरकारों के विचार प्राप्त होने के बाद किया जाएगा।